

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/XXXXXX/CEP/NO. 252 19 91

SHRI LALIT MOHAN MALHOTRA SHRI D.R.GUPTA
APPLICANT(S) COUNSEL

UOI & ANR. VERSUS
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
		<p>29.1.1991.</p> <p>Applicant through Shri D.R.Gupta, Counsel.</p> <p>Heard the learned counsel of the applicant. Issue notice to the respondents on admission and interim relief, returnable on 18-4-1991.</p> <p><i>D.K.Chakravorty</i> <i>Verma</i> (D.K.CHAKRAVORTY) (P.K.KARTHA) MEMBER (A) VICE CHAIRMAN</p> <p>Notices issued Since complete</p>
		<p>18.4.91.</p> <p>Applicant & through Shri.D.R. Gupta, Counsel.</p> <p>Shri. M.L. Verma appears for the respondents and requests 4 weeks time for counter-affidavit.</p> <p>Time allowed. Applicant to file rejoinder within 2 weeks time.</p> <p>List for admission on 22nd July 1991.</p> <p><i>Reply filed</i> <i>B.N.Dhondiyal</i> (B.N. DHOUNDIYAL) <i>Verma</i> MEMBER (A) (P.K. KARTHA) VICE CHAIRMAN</p>

Present: Shri D.R. Gupta, Counsel for the applicant.
Shri M.L. Verma, Counsel for the respondents.

The learned counsel for the applicant states that he does not want to pursue the present case as the respondents have redressed his grievances. He has shown to us a copy of orders dt 24 June 1991 passed by the respondents in this regard. Accordingly the application has become infructuous and is disposed of as having become infructuous.

B.N. Dholiyal
(B.N. DHOUDIYAL)

Member(A)

P.K. Kartha
(P.K. KARTHA)
Vice-Chairman(J)